

THE SECOND SCHEDULE

(See section 476)

FORM No. 14

SUMMONS ON INFORMATION OF A PROBABLE BREACH OF THE PEACE

(See section 113)

To _____ of _____

WHEREAS it has been made to appear to me by credible information that _____ (state the substance of the information), and that you are likely to commit a breach of the peace (or by which act a breach of the peace will probably be occasioned), you are hereby required to attend in person (or by a duly authorised agent) at the office of the Magistrate of _____ on the _____ day of _____ 19____, at ten o'clock in the forenoon, to show cause why you should not be required to enter into a bond for rupees _____ [when sureties are required, add, and also to give security by the bond of one (or two, as the case may be) surety (or sureties) in the sum of rupees _____ (each if more than one)], that you will keep the peace for the term of _____

Dated, this _____ day of _____, 19____.

(Seal of the Court)

(Signature)
